

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/TT/2013

Subject: Determination of transmission tariff for Sasan UMPP TS (Group 1) in Northern region for tariff block 2009-14 period.

Date of Hearing: 26.3.2015

Coram: Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Trading Company Limited and 17 others

Parties present: Shri M. M. Mondal, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Ms Sangeeta Edwards, PGCIL
Shri Jasbir Singh, PGCIL

Record of Proceedings

The representative of petitioner submitted that:-

- (a) The instant petition has been filed by PGCIL seeking transmission tariff for transmission assets commissioned under Sasan UMPP TS (Group-I) for tariff block 2009-14 in Northern Region;
- (b) As per the Investment Approval (IA) dated 10.12.2008, the assets included in the project scope were to be commissioned within 48 months from the date of IA. Accordingly, the scheduled date of commercial operation works out to 9.12.2012 say 1.1.2013;
- (c) The instant petition covers six assets, out of which Asset-I to Asset-VI were commissioned on 1.6.2013, 1.11.2013, 1.11.2012, 1.2.2013, 1.11.2012 and 1.12.2012 respectively. Accordingly, there is delay of five months, ten months and one month in commissioning of the Asset-1, Asset-II and Asset-IV respectively. The delay was mainly on account of various court cases, delay in forest clearance and delay in commissioning of Fatehpur-Agra Line. The reasons for delay were submitted vide affidavit dated 1.7.2014; and



(d) The total approved cost of the project is ₹703188 lakh including IDC of ₹76782 lakh. The apportioned approved cost of the instant assets is ₹147983.87 lakh. The estimated completion cost of the instant assets as on the date of commercial operation is ₹126112.92 lakh and the estimated total completion cost is within the apportioned approved cost and there is no cost over-run.

2. None of the respondents were present.

3. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 25.5.2015:-

- a) Details of element wise (i.e. land, building and civil work, TL and sub-station etc.) and year wise actual expenditure incurred upto 31.3.2014 along with undischarged liability corresponding to each element of the instant assets certified by the auditor and all revised Tariff Forms for truing up;
- b) Loan agreements in respect of loans indicated in Form-13 of the revised Tariff Forms along with supporting documents for applicable interest rates of loan from time to time, repayment schedule and foreign exchange rate as on DOCO in case of foreign loan, if any;
- c) Year wise details of liability discharged corresponding to initial spares procured upto cut-off date;
- d) Details of payments on account of default in interest payment, if any; and
- e) Computation of actual IDC on cash basis (along with soft copy excel format) and IEDC capitalized on cash basis for the asset. Penalty paid in lieu of default in the payment of interest, if any;
- f) Clarify whether entire amount of IDC and IEDC has been paid prior to DOCO;
- g) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, sub-station, transmission line, PLCC and etc) of the respective assets covered in the instant petition;
- h) The working of Income Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19.

4. The Commission also directed the petitioner to file the information within the specified date and observed that information received after the due date shall not be considered while passing the final order in the petition.

5. Subject to this, Commission reserved the order in the petition.

By Order of the Commission

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(T. Rout)
Chief (Legal)

